

(2022) 05 DEL CK 0245

In the Delhi High Court

Case No : Civil Writ Petition No. 8614 Of 2022

M/S Wearwell (India) Private Limited

APPELLANT

Vs

Shambhu Prasad

RESPONDENT

Date of Decision : 30-05-2022

Acts Referred:

Payment of Wages Act, 1936 — Section 17

Citation : (2022) 05 DEL CK 0245

Hon'ble Judges : Dinesh Kumar Sharma, J

Bench : Single Bench

Advocate : Alok Bhasin, Kamal Kant Tyagi

Final Decision : Disposed Of

Judgement

Dinesh Kumar Sharma, J

CM APPL.25916/2022 (for exemption)

1. Allowed, subject to all just exceptions. Application is disposed of.

WP(C) 8614/2022 & CM APPL.25915/2022 (for stay)

1. The present petition has been filed against the order dated 07.08.2020, passed by the District & Sessions Judge, South-East, Saket Courts, New Delhi in RCA No.60/2019 in appeal under Section 17 of the Payment of Wages Act, 1936.

2. The impugned order dated 07.08.2020 had also been challenged in the W.P. (C) 3373/2021 titled M/s. Wearwell (India) Private Limited vs. Manoj Kumar and WP(C) 3398/2021 titled M/s. Wearwell (India) Private Limited vs. Arun Kumar, WP(C) 2105/2022 titled Wearwell (India) Private Limited v. Dharmender Kumar Tanti, WP(C) 2034/2022 titled Private Limited v. Mohd. Nizam, W.P.(C) 2106 titled Wearwell (India) Private Limited vs. Umesh Shah, WP(C) 2184 titled Wearwell (India) Private Limited vs. Raju , WP(C) 2180/2022 titled Wearwell (India) Private Limited vs. Praveen Kumar, vide which the impugned order dated 07.08.2020 was set aside.

3. This Court vide order dated 21.03.2022 in W.P.(C) 3373/2021 tiled M/s. Wearell (India) Private Limited vs. Manoj Kumar, held as under-

"4. For parity of reasons, this writ petitions are also allowed. The impugned orders dated August 7, 2020 are set aside."

4. In view of the above judgments, on reasons of parity, present writ petition is also allowed. The impugned order dated 07.08.2020 is set aside.

5. Accordingly, present petition stands disposed of.